

**FIR No.209/19**  
**PS: Nihal Vihar**  
**State Vs. Bharat**  
**U/s 302 IPC**

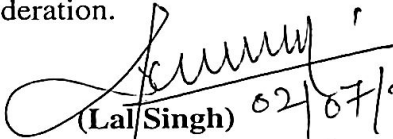
02.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.Bhoopender Singh, Ld. Counsel for the applicant/  
accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused Bharat for grant of interim bail for a period of 45 days.

Issue notice to IO/SHO concerned to file reply to the above application as well as to verify the medical documents of mother of the applicant/accused and also to file report regarding previous involvement of applicant/accused, returnable for 09.07.2020.

Put up on 09.07.2020 for consideration.

  
(Lal Singh) 02/07/2020  
ASJ-05(W)/THC/Delhi  
02.07.2020

**FIR No.162/15**

**PS: Ranhola**

**State Vs. Neeraj @ Abhishek**

**U/s 302/307/34 IPC**

02.07.2020

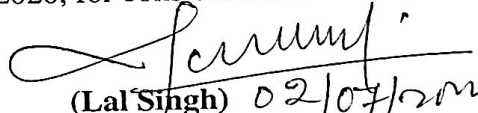
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.Sandeep Gupta, Ld. Counsel for the applicant/  
accused through VC.

This bail-cum- clarification application u/s 439 Cr.P.C.,  
has been filed on behalf of applicant/accused.

At the very outset, Ld. Counsel for the applicant/accused submits that inadvertently in the heading of the application the name of the applicant/accused has been wrongly mentioned as Rohit @ Poly instead of Neeraj @ Abhishek. He further submits that present application has been filed on behalf of applicant/accused Neeraj @ Abhishek.

Reply to the above application has been received on behalf of SI Amit Rathee alongwith previous involvement report of applicant/accused Neeraj @ Abhishek.

Put up alongwith file on 06.07.2020, for consideration.

  
(Lal Singh) 02/07/2020.  
ASJ-05(W)/THC/Delhi  
02.07.2020

(1)

**FIR No.425/19**  
**PS: Paschim Vihar West**  
**State Vs. Vikas @ Vicky**  
**U/s 302/307/120B/201/34 IPC**

02.07.2020

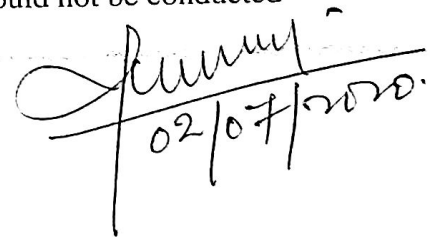
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.Pradeep Rana, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for extension of interim bail.

Reply to the above application has been received on behalf of SHO P.S. Paschim Vihar West and as per the reply the medical documents in respect of wife of applicant/accused has not been attached by the applicant/accused alongwith the interim bail application, hence, the medical documents could not be verified from the concerned doctor. It is further mentioned in the reply that the applicant/accused is residing in the joint family and his father, mother or brother can take care of wife of applicant/accused namely Smt. Babita.

Ld. Counsel for the applicant/accused submits that the surgery of the wife of applicant/accused was to be conducted on 29.06.2020, however, on that day the surgery could not be conducted

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02/07/2020

(2)

due to menstrual cycles of wife of the applicant/accused. He further submits that in this regard the medical documents has been annexed alongwith the application. He further submits that now the doctor has advised the wife of applicant/accused to be admitted in the hospital/clinic on 11.07.2020. He further submits that the surgery has to be performed on 12.07.2020 and prior to that 2-3 tests of wife of applicant/accused has also to be conducted. He further submits that in these circumstances, the interim bail granted on 25.06.2020 may be extended so that the applicant/accused can take care of his wife and the surgery of the wife of applicant/accused can be conducted.

Though, in the reply SHO P..S Pashicim Vihar West, has mentioned that medical documents have not been attached with interim bail application. It appears that medical documents might have not been sent to the SHO alongwith the application for verification, as the copy of the medical documents of wife of the applicant/accused is annexed with the application.

As per medical documents of wife of the applicant/accused, she has to be admitted in the hospital/clinic on 11.07.2020. Further, as per medical documents the date of surgery is mentioned as 12.07.2020.

Thus, in view of the above facts & circumstances, the

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02/07/2020

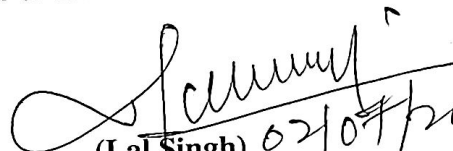
(3)

interim bail granted to the applicant/accused on 25.06.2020 is hereby extended till 16.07.2020 on the same terms & conditions of order dated 25.06.2020 and the bail bond already furnished is also further extended till 16.07.2020.

**The applicant/accused shall surrender before the concerned jail superintendent on expiry of interim bail period.**

The copy of this order be sent to concerned jail superintendent.

Accordingly, the application u/s 439 Cr.P.C., as filed on behalf of applicant/accused for extension of interim bail is disposed of.

  
(Lal Singh) 02/07/2020  
ASJ-05(W)/THC/Delhi  
02.07.2020